

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

C.P. No. 84(ND)/2015

**IN THE MATTER OF:**

**Dr. Vijay Badhwar** .....Petitioner  
**v.**  
**M/s. GRL Off Highway Tires Pvt. Ltd. & Ors.** .....Respondents

**SECTION :**  
**UNDER SECTION 397/398**

**Order delivered on 12.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (J)**

**For the Petitioner(s):**

**For the Respondent(s):** **Ms. Shalini Sati Prasad, Advocate for Respondent Nos. 1 to 6**  
**Mr. Ankit Shah, Advocate for Respondent No. 7**

**For the Intervener(s):** **Mr. Brijender Chahar, Senior Advocate**  
**(For VLS Finance Ltd.) Mr. Ashok Kumar Sharma, Advocate**

**ORDER**

On behalf of arguing counsel Mr. Vikas Mehta a request for adjournment has been made on the ground that he is not available and is in some personal difficulty.

No objection has been raised by the other side.

Accordingly, hearing is deferred to 09.02.2018.

*Sd-*

**(M.M. KUMAR)**  
**PRESIDENT**

*Sd-*

**(R. VARADHARAJAN)**  
**(MEMBER JUDICIAL)**

12.01.2018  
Vineet